

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/GT/2020

Subject : Petition for approval of tariff of Nathpa Jhakri Hydro Power Station (1500 MW) for the period from 1.4.2019 to 31.3.2024.

Petition No. 31/GT/2020

Subject: Petition for revision of tariff of Nathpa Jhakri Hydro Power Station (1500 MW) for the period from 1.4.2014 to 31.3.2019 after truing up exercise

Petitioner : SJVNL

Respondent : Punjab State Power Corporation Limited & 10 others

Date of Hearing : **13.4.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Ms. Anushree Bardhan, Advocate, SJVNL
Shri Aman Katoch, SJVNL
Shri Naveen Yadav, SJVNL
Shri Varun Dang, SJVNL
Shri Mohit Mudgal, Advocate, BYPL
Shri R.B. Sharma, Advocate, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Ravindra Khare, MPPMCL
Ms. Ranjana Roy Gawai, Advocate, TPDDL
Ms. Vasudha Sen, Advocate, TPDDL
Ms. Prachi Golechha, Advocate, TPDDL
Shri Anurag Bansal, TPDDL
Ms. Shefali Sobti, TPDDL
Shri Manish Garg, UPPCL



RECORD OF PROCEEDINGS

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that Petition No. 30/GT/2020 has been filed for approval of tariff of Nathpa Jhakri Hydro Power Station (1500 MW) (in short 'the generating station') for the period from 1.4.2019 to 31.3.2024 in terms of the 2019 Tariff Regulations and Petition No.31/GT/2020 has been filed for truing-up of tariff of the generating station in terms of Regulation 8 of the 2014 Tariff Regulations. The learned counsel also submitted that in compliance with the directions of the Commission, the additional information has been filed and copy has been served on the Respondents. She further submitted that the Petitioner has filed its rejoinder to the replies filed by the Respondents UPPCL, MPPMCL, BRPL and TPDDL and accordingly prayed that the tariff of the generating station may be determined as prayed for in these petitions.

3. The representative of the Respondent UPPCL and the learned counsels appearing for the Respondent, BRPL and the Respondent, TPDDL, referred to their replies and made detailed submissions in the matter. The representative of the Respondent MPPMCL submitted that the reply filed by the respondent may be considered at the time of determination of tariff in the said petitions.

4. The Commission after hearing the parties reserved its order in these petitions.

By order of the Commission

Sd/-
(B.Sreekumar)
Joint Chief (Law)

